

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A.No.167/98

New Delhi: Dated: 26.10.98

IN

O.A.No.2238/95

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Janardhan Tiwari,
Constable No. 380/L,
S/o Sh. Kanhaiji Tiwari,
R/o A-480/ Nehru Vihar,
Near Timarpur,
Delhi-054.

....Applicant.

Versus

1. Union of India/
Lt. Governor of Delhi
(through Commissioner of Police),
Police Headquarters,
MSB Building,
I.P. Estate,
New Delhi.
2. Dy. Commissioner of Police,
(Provisioning & Lines),
Rajpur Road,
Delhi-07.

..... Respondents.

ORDER (BY CIRCULATION)

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Perused the RA.

2. Apart from the RA being filed with great delay and being hit by Rule 17(1) CAT (Procedure) Rules, we notice that the impugned order dated 18.9.96 was a consent order dictated in open court in the presence of both parties, and nothing contained in it brings it within the scope and ambit of section 22(3)(f) AT Act read with Order 47 Rule 1 CPC under which alone any judgment/order/decision of the Tribunal can be reviewed.
3. The R.A. is rejected.

A. Vedavalli
(DR. A. VEDAVALLI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A).